

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3766  
ANSWERED ON:08.04.2003  
PENDING CRIMINAL CASES  
RAM PRASAD SINGH

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether it is a fact that criminal cases concerning moral turpitude of women initially taken up by the Crime Branch of Delhi Police and subsequently transferred and registered in the East District police range have not been solved inspite of several representations made by Hon`ble Members of Parliament;
- (b) if so, the details of such cases pending for the last one year;
- (c) the reasons for not able to solve such cases; and
- (d) the steps since been taken to solve such cases and outcome thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONS, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK)

(a) to (d): One complaint was received by the Crime Branch in which it was alleged that two persons were associates of a lady who was arrested by Delhi Police under the Immoral Traffic (Prevention) Act, 1956 and that these persons were harassing the complainant as she knew about their illegal activities. The preliminary inquiry on the complaint revealed that the complainant had a dispute with these persons because of some financial transactions. A case was, however, registered at Shakarpur Police Station and taken up in investigation.